

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 144 OF 2018 &
IA NOS. 688 & 689 OF 2018

Dated: 24th October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Ind Synergy Limited

... Appellant(s)

Vs.

Chhattisgarh State Electricity Regulatory Commission & Anr.

... Respondent(s)

Counsel for the Appellant (s) : Mr. Raunak Jain
Mr. Vishvendra Tomar

Counsel for the Respondent(s) : Mr. Ravi Sharma for R-1

ORDER

The learned counsel appearing for the Respondent No.1 prays for another one week's time to file the reply in the matter.

Submission made by the learned counsel appearing for the Respondent No.1, as stated above, is placed on record.

The learned counsel appearing for the Respondent No.1 is permitted to take necessary steps for filing the reply by 01.11.2018 after duly serving copy to the Appellant. Thereafter, rejoinder, if any, may be filed by 30.11.2018 after duly serving copy on the other side.

List this matter on **06.12.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
PR/PK

(Justice N.K. Patil)
Judicial Member